

1	2	3	4
Frozen Squid	Q : 10577	14186	9432
	\$ : 17.42	20.90	13.83
Frozen Fresh Fish	Q : 59223	91803	97195
	\$ : 61.74	88.50	103.72
Others	Q : 530	3055	4649
	\$ : 0.95	4.98	6.56
Total	Q : 82558	123213	125561
	\$ : 125.49	159.60	175.96

#### Market-Wise exports

Q : Quantity in Metric Tons

\$ : Value in US \$ Million

Country/Market	1995-96	1996-97	1997-98
USA	Q 4130	4616	4152
	\$ 9.10	10.44	12.82
Japan	Q : 3229	5491	7032
	\$ : 23.49	25.10	27.79
European Union	Q : 12459	12163	4972
	\$ 29.99	25.81	9.89
South East Asia	Q 61110	98421	105940
	\$ 58.13	93.35	118.02
Middle East	Q 1432	1158	1854
	\$ 4.27	3.26	5.03
Others	Q 198	1364	1611
	\$ : 0.51	1.64	2.41
Total	Q : 82558	123213	125561
	\$ : 125.49	159.60	175.96

Source : Marine Products Export Development Authority

(b) The Government of India has been implementing a number of schemes through Marine Products Export Development Authority (MPEDA) for boosting the exports of fish and fishery products from India to various markets and the benefits from the various schemes can be availed by all eligible units or persons in the various states of India including Gujarat. Some of the important schemes are : (i) Reduction of threshold limit from Rs. 20 crores to Rs. 1 crore under Export Promotion Capital Goods (EPCG) Scheme for duty free import of essential machinery and equipment, (ii) Notification of Duty Entitlement Pass Book (DEPB) rates for export of fish and fishery products (iii) Permission for debonding of existing Export Oriented Units (EOU) under zero custom

duty scheme under EPCG, (iv) Additional entitlement of 5% SIL (Special Import Licence) to units having Hazard Analysis and Critical Control Point (HACCP) System of Quality Assurance, (v) Interest subsidy on bank loans upto a maximum of 7% of interest over and above a basic rate of 7% for modernisation and upgradation of processing plants besides providing capital subsidy, (vi) Arranging of training programmes for the processing industry in HACCP and good manufacturing practices (GMP) (vii) Extension of technical and financial assistance to the aquaculture farmers to take up disease free sustainable aquaculture.

#### Hotel Leela Ventures Ltd.

2531. SHRI GANGA RAM KOLI : Will the Minister of FINANCE be pleased to state :

(a) whether Hotel Leela Ventures Ltd. has raised loans from various banks and financial institutions;

(b) if so, the details thereof, bank/institution-wise;

(c) whether the loans sanctioned to Hotel Leela Ventures Ltd. have been diverted for other purposes in its other sister concerned;

(d) if so, the details thereof;

(e) whether the refund of loans and interest thereon have been received by each of the banks in time;

(f) if not, the details thereof; and

(g) the action taken by the Government against the company in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (g) The information is being collected and will be laid on the Table of the House to the extent available and permissible under the law.

#### CEGAT

2532. SHRI JAYARAMA I.M. SHETTY : Will the Minister of FINANCE be pleased to state :

(a) the sanctioned strength of various benches of Customs, Excise and Gold (Control) Appellate Tribunal (CEGAT);

(b) the number of benches are operating/functioning and the locations thereof;

(c) the number of benches are not operating with reasons therefor;

(d) whether there was a proposal to create two new benches at Bangalore and Ahmedabad; and

(e) if so, the time by which those benches are operational?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Sir, at present, there are nine sanctioned benches of Customs, Excise and Gold (Control) Appellate Tribunal (CEGAT).

(b) All the nine sanctioned benches are functioning - five at Delhi, two at Mumbai and one each at Chennai and Calcutta.

(c) Nil.

(d) Yes, Sir.

(e) After detailed examination, it was found that the pendency in various benches, considered along with the rate of disposal, did not warrant creation of the two additional benches.

#### Administrative Control of CEGAT

2533. SHRI C. KUPPUSAMI : Will the Minister of FINANCE be pleased to state :

(a) whether there is any President of Customs, Excise and Gold (Control) Appellate Tribunal (CEGAT);

(b) if so, the details thereof;

(c) if not, the time by which the President of CEGAT is likely to be appointed;

(d) whether the Hon'ble Supreme Court of India in R.K. Jain Vs. Union of India (CEGAT members Recruitment and Conditions of Services Rules, 1987) have observed that the administrative control of CEGAT should be in the hands of Law Ministry; and

(e) if so, the reaction of the Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARATHANAN) : (a) and (b) Sir, presently, Sh. S.K. Bhatnagar is holding charge as President of the Tribunal in addition to his own duties as Vice-President.

(c) A proposal is under consideration.

(d) No, Sir.

(e) Does not arise.

[Translation]

#### Transparency and Accountability in Government Functioning

2534. DR. SUSHIL INDORA :

DR. CHINTA MOHAN :

Will the Minister of FINANCE be pleased to state :

(a) whether the attention of the Government has been drawn towards the news-item captioned "P.M. advocates accountability in Government spending" appearing in Daily Business Standard, dated July 2, 1998;

(b) whether transparency and accountability in the expenditure being incurred by the Government Departments on various schemes are the basic need for clean administration; and

(c) whether the Government have taken any decision to take any action in this regard?

THE MINISTER OF FINANCE (SHRI YESHWANT SINHA) : (a) and (b) Yes, Sir.

(c) Constitutional and other safeguards (by way of Government decisions under the General Financial Rules etc.) already exist for ensuring transparency and accountability in Government expenditure.

[English]

#### Exclusive Marketing Rights of Agro Chemical Products

2535. SHRI K. PARYMOHAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government are considering to grant exclusive marketing rights to drugs and agro chemical products;

(b) if so, the reasons therefor;

(c) whether it is true that the People's Commission on Intellectual Property Rights in its report submitted had pointed out that medicines would go further out of reach of the poor under an Exclusive Marketing Rights (EMRs); and

(d) if so, the remedial steps taken in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) and (b) In terms of provisions of Articles 70.8 and 70.9 of the Agreement on Trade Related Aspects of Intellectual Property Rights of the World Trade Organisation Agreement, India is obliged to provide a means to receive product patent applications in the fields of pharmaceuticals and agricultural chemicals and on fulfilment of certain conditions, grant of exclusive marketing rights for a period